

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 180 OF 2017**

**Dated: 26<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**NTPC Limited**

**...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Ambuj Dixit

Counsel for the Respondent(s) : Mr. Ravi Sharma for R-2

**ORDER**

Mr. Ravi Sharma, learned counsel states that he has been instructed to appear in the matter on behalf of Respondent No.2 since the counsel on record is appointed as a judicial officer. He seeks four weeks time to file vakalatnama and reply as well.

Learned counsel for respondent No.2 is permitted to file vakalatnama. As a last chance, time is granted to file reply and learned counsel may file reply on or before 24.08.2018 after serving copy on the other side. Thereafter, rejoinder may be filed within two weeks after serving copy on the other side.

List the matter on **20.09.2018.**

**(Justice N. K. Patil)  
Judicial Member**

*ts/mk*

**(I.J. Kapoor)  
Technical Member**